



MAHARAJA AGRASEN INSTITUTE OF MANAGEMENT STUDIES

(DEPARTMENT OF LAW)

(Established by Maharaja Agrasen Technical Education Society)
Affiliated to Guru Gobind Singh Indraprastha University, Delhi
Recognized U/s 2(f) of UGC & Bar Council of India
ISO 9001:2015 Certified Institution



Maharaja Agrasen Chowk, Sector 22, Rohini, Delhi -110086, INDIA www.maims.ac.in

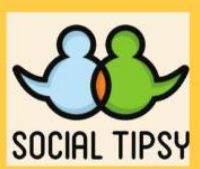
MAIMS 2nd NATIONAL MOOT COURT COMPETITION 2021



26th - 28th
NOVEMBER 2021

RULE BOOK

OUR SPONSORS



KNOWLEDGE PARTNERS



EXCLUSIVE RESEARCH PARTNER



MEDIA PARTNER



RULES & REGULATIONS

These Rules shall be called the ‘MAIMS 2nd National Moot Court Competition Rules, 2021’.

I. GENERAL RULES

1. Date and Venue of the Competition

The ‘MAIMS 2nd National Moot Court Competition, 2021’ will be held from 26th November 2021 to 28th November, 2021 of which inaugural is to be done in physical mode, and the oral rounds would be conducted in virtual mode.

2. Language

All oral and written submissions are required to be made in English, which shall be the official language of the Competition.

3. Team Eligibility and Composition

- a. The competition is open for students pursuing LLB three-year / five-year course during the current academic year.
- b. Only one team is permitted to participate from each participating Institution.
- c. A team is not permitted to have members from more than one institution.
- d. Each team shall consist of three members. This number cannot be modified under any circumstances.
- e. In a team consisting of three members, two members shall be designated as ‘Speakers,’ and the third member shall be designated as ‘Researcher.’

4. Registration Procedure

- All the participating teams have to confirm participation by filling a Registration Form on or before **25th October, 2021**.

Registration Form: <https://forms.gle/exvsNNE6petv2Lw6A>

- The teams have to choose a primary contact person while filling the registration form. All communications concerning the Competition will be sent by an e-mail to the nominated contact person. The nominated contact person shall be responsible for conveying all the information to the team.
- Every team which has successfully completed the Registration requisites under the rules shall be allotted a unique code after the closure of the Registration for the competition. Once the code is allotted, every team must use only the team code for any further communication with the Organizers during the competition.
- Any change in team composition must be intimated to the Organizer at the earliest. Any change must be accompanied by a freshly filled registration form.
- Participants will receive an approval e-mail, signifying the acceptance of their request for participation latest by **27th October, 2021**.
- The participating teams are required to pay **Rs. 3,000/-** (Three Thousand Rupees Only) as registration fees.
- Payment or Registration Fees:

For NEFT/IMPS Transfer

Account Holder's Name: **Maharaja Agrasen Institute of Management Studies**

Bank Name: **Union Bank of India**

Account No.: **394502010059876**

IFSC Code: **UBIN0560421**

Branch: **Sector 22, Rohini, Delhi – 110086**

Through PAYTM

Phone No.: **8448186940**

Account Holder's Name: **Anil Kumar**

Note- UTR/Ref No. of screenshot of Payment to be uploaded for completing the Payment

- The Last Date for Payment of Registration Fees is **27th October, 2021**.
- Payment once made shall not be refunded. All transfers are non- refundable in nature.

5. Dress Code

- a. Participants shall be appropriately attired for the rounds of the competition. Robes and collar bands are not permitted.
- b. The Dress Code for the Inauguration, Oral Rounds and Valedictory shall strictly be:
 - **For Gentlemen** - Western Formals (White formal shirt with formal black pants and a black blazer with black tie); and
 - **For Ladies** - Western Formals (White formal shirt with black formal pants/black formal skirt and a black blazer) or black and white Indian Formals.

II. CLARIFICATIONS

Clarifications to the Moot Proposition shall be sought by sending an e-mail to mootcourtsociety@mains.ac.in on or before **30th October, 2021(11:59 PM IST)**. Clarification requests sent after this date shall not be entertained.

Clarifications will be released on **4th November, 2021**, and will be e-mailed to the participating team on their registered e-mail address.

III. MEMORIAL SUBMISSION

1. All requirements have to be strictly followed. Non-adherence to the same will attract penalties as provided under the Rules.
2. Each team must prepare Memorial Submission for both sides.
3. **Submission of Soft Copy of Memorial Submission:**
 - a. All teams are required to send soft copies of their memorials in “**.pdf format as well as a word document**” before **13th November 2021 (11:59 P.M. IST)** to mootcourtsociety@mains.ac.in with the Subject “Memorials (Team Code) – 2nd MAIMS National Moot Court Competition.”
 - b. Memorial Submission from both sides shall be sent in a single e-mail.
 - c. A penalty of 1 mark shall be levied in case the memorial submission is submitted in any

other format or as multiple files by the team.

d. Memorials submitted 12 hours beyond the deadline specified shall not be evaluated.

4. Penalty for Late Submission:

A penalty of 1 mark per hour per side shall be deducted in case of delay in the submission of soft copy of the memorial submission.

5. General Conditions for Memorial Submission:

a. The Memorial Submission shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc., which has the effect of identifying the team is found on the memorial submission, then it shall result in instant disqualification of the participating team.

b. Petitioner's Memorial Submission is required to have a blue cover, and Respondent's Memorial Submission is required to have a red cover.

c. A penalty of 1 mark per side shall be levied in case the team uses the wrong cover of memorial submission.

6. Guidelines for Formatting:

i. Memorial Submission Structure: The Memorial Submission must contain the following contents:

a. *Cover Page* – The cover page shall contain the case title, side of the memorial submission, year of competition, name of the forum and team code on the top right corner.

b. *Table of Contents*

c. *List of Abbreviations*

d. *Index of Authorities:* The Index of Authorities must list all the authorities cited in the Memorial Submission.

e. *Statement of Jurisdiction:* Statement of Jurisdiction shall not exceed 1 page. Non-compliance will result in a penalty of 1 mark for each exceeded page.

f. *Statement of Facts:* The Statement of Facts must contain a concise statement of the relevant facts of the dispute. As far as may be, the Statement of Facts should be limited to the stipulated facts and legitimate inferences therefrom. Argumentative facts are prohibited. Statement of Facts shall not exceed 1 page. Non-compliance will result in a penalty of 1 mark for each exceeded page.

g. *Issues Raised:* Issues Raised shall not exceed 1 page. Non-compliance will result in a penalty of 1 mark for each exceeded page.

h. *Summary of Arguments:* The Summary of Arguments should contain a summary of the substance of the arguments, and should not merely be a reproduction of the various headings and sub-headings of arguments. The Summary of Arguments shall not exceed 1

page. Non-compliance will result in a penalty of 1 mark for each exceeded page.

i. *Pleadings / Arguments Advanced:*

1. All legal arguments must be limited to the Pleadings/Arguments Advanced section of the memorial submission. Non-compliance will result in a penalty of 2 marks.

2. The Pleadings/Arguments Advanced must not exceed 24 pages. Non-compliance will result in a penalty of 1 mark per exceeded page.

j. *Prayer:* Prayer shall not exceed 1 page. Non-compliance will result in a penalty of 1 mark for each exceeded page.

CONTENTS OF MEMORIAL SUBMISSION	MAXIMUM PAGE LIMIT
Statement of Jurisdiction	1
Statement of Facts	1
Issues Raised	1
Summary of Arguments	1
Pleadings/Arguments Advanced	24
Prayer	1

Non-compliance with respect to clauses (a) to (h) and (j) will result in a penalty of 1 mark for each missing section. Non-compliance with respect to clause (i) will result in the Memorial Submission not being considered for evaluation at all.

ii. **Team Code:** The team code must be ascribed on the top right corner of the cover page. The code must be succeeded by the side for which the memorial submission is prepared. The teams must use “P” for Petitioner, and R for “Respondent.” For example, if the Team Code is TC-20, the team must write “TC-20P” in case of memorial submission for Petitioner and “TC-20R” in case of memorial submission for Respondent.

iii. **Margin:** The memorial submission must maintain an equal margin of 1 inch on all sides. Non-compliance will result in a penalty of 1 mark.

iv. **Font, size and line spacing:** The text font should be **Times New Roman, Size 12** and must be in **1.5 Line Spacing**. Non-compliance will result in a penalty of 0.5 marks per the incorrect format of the font, size and line spacing with a maximum penalty of 2 marks per page of the Memorial Submission.

v. **Footnotes:** The footnotes must be in font **Times New Roman, size 10 and singly spaced**. The **Bluebook: A Uniform System of Citation (20th Edition)** should be followed throughout the memorial submission. Non-compliance will result in a penalty of 1 mark per page.

Substantive/Speaking footnotes are strictly prohibited. Non-compliance will result in a penalty of 1 mark per substantive citation.

- vi. **Header and Footer:** The font used for the header/footer, if any, shall be **Times New Roman, size 10, single spacing**. Non-compliance will result in a penalty of 1 mark per page of the Memorial Submission.

Page Limit: There is no maximum page limit on the Memorial Submission and the pleadings/Arguments Advanced shall be of a maximum of 24 pages. No annexures should be added to the memorial submission.

- vii. The Memorial Submission shall be marked on a scale of 100 marks and the parameters laid down as under.

Sr. No.	MARKING CRITERIA	MARKS ALLOTTED
1	Evidence of Original Thought	20
2	Knowledge of Law and Facts	20
3	Proper and Articulate Analysis	20
4	Structure, Language and Grammar	15
5	Extent and Use of Research	15
6	Correct Format and Citation	10
	Total	100

IV. ORAL PLEADING ROUNDS

1. General Procedure

- i. The language to be used during the Oral Pleading Rounds shall be restricted to English.
- ii. The competition shall consist of the following rounds:
 - a. **Preliminary Rounds;** and
 - b. **Advanced Rounds:**
 - i. Quarter-Finals
 - ii. Semi-Finals

iii. Finals

iii. During each of the abovementioned rounds, the order in which the teams shall present their arguments is as follows:

- Petitioner Speaker 1;
- Petitioner Speaker 2;
- Respondent Speaker 1;
- Respondent Speaker 2;
- Rebuttal: Petitioner - Any one of the two Speakers;
- Sur-rebuttal: Respondent - Any one of the two Speakers.

Sur-rebuttal may be permitted only at the discretion of the Judges.

iv. The Best Speaker Award shall be determined based on the individual aggregate score of the speakers taken only from the Preliminary Rounds. Individual Aggregate Score shall be determined as the sum of the following:

- a. The score of Speaker in Preliminary Round I;
- b. The score of Speaker in Preliminary Round II; and

v. The Researcher shall not be permitted to address the Court during the Oral Rounds.

vi. Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in the Memorial Submission.

vii. Participants may use their own bare acts, print outs and commentaries.

viii. The decision of the Judges as to the marks allotted to each team shall be final and binding.

2. Splitting of Time between Speakers

- i. Teams shall notify the Court masters of the division of time between the 2 Speakers (including time reserved for Rebuttal & Sur-rebuttal) 10 minutes prior to the commencement of the Rounds.
- ii. If Speaker 1 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved for Speaker 2. Similarly, if Speaker 2 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved for Rebuttals/Sur-Rebuttals as the case may be. This rule may not be followed if the additional time is awarded by the Judge's discretion.
- iii. While granting additional time, if the Judges does not specify the additional number of minutes granted, it shall be presumed that such additional time granted is 2 minutes.

- iv. The finality of the decision as to the time structure and the right to Rebut or Sur-rebut shall vest with the Judges.

3. Exchange of Memorial Submission

- Memorial Submission for Preliminary Round will be exchanged via e-mail by organizers after the Draw of Lots on November 26, 2021.
- The successive draw of lots and exchange of Memorial Submission will be similarly conducted and the details will be communicated to the teams prior to the rounds.

4. Preliminary Rounds

- i. Every team shall argue twice in the Preliminary Rounds, once for the Petitioner and once for the Respondent.
- ii. No two teams shall face each other more than once in the Preliminary Rounds.
- iii. Draw of Lots: The match-up of teams in Preliminary Rounds shall be determined on the basis of the draw of lots. The draw of lots shall take place on November 26, 2021.
- iv. Each side shall get a maximum time of 30 minutes to present their arguments of which no Speaker shall be permitted to address the Court for more than 18 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal respectively. The maximum time for Rebuttal is 2 minutes and the maximum time for Sur-rebuttal is 1 minute. Each speaker is required to speak for a minimum of 12 minutes exclusive of time taken for Rebuttals and Sur-rebuttals.

5. Scoring in the Oral Rounds

1. The Preliminary Rounds

- 1.1. There will be two (2) Preliminary Rounds to ensure that each team is given the opportunity to argue from both sides of the Proposition.
- 1.2. The fixtures for the Preliminary Rounds shall be determined by draw of lots.
- 1.3. The qualification of teams to the Advanced Rounds shall be determined on the basis of the win or

loss of the team in each Preliminary Round.

1.4. The win or loss of a team shall be determined on the basis of aggregate score. The team with a higher aggregate score shall win the round.

1.5. The aggregate score of a team shall be computed as the total of –

Oral Score of Speaker 1;

Oral Score of Speaker 2; and

Score of Memorial Submission

1.6. Selection Process for Quarter Finals:

1.6.1 If the total scores of both the teams are tied, then the team with the higher net memorials score, i.e., the score of the memorials after charging penalties, will win the round.

1.6.2 Teams that win both the preliminary rounds will go to the Quarter-final Round. If there are more than 8 teams that have won both the preliminary rounds, each of them will be ranked according to their aggregate scores and the top eight teams so ranked will go to the Quarter-final Round. If teams are tied after ranking the aggregate scores, then the memorial score after charging penalties will be taken in consideration to proceed in the next round.

1.6.3 If there are less than eight teams having two wins each, the teams having two wins each will qualify for the Quarter-final Round. For the remaining places, teams having less than two wins each will be ranked according to their aggregate scores and the highest teams thus ranked will be sent to the Quarter-final Round. If teams are tied after ranking the aggregate scores, then the memorial score after charging penalties will be taken in consideration to proceed in the next round.

1.6.4 In case of a tie in aggregate score of both the preliminary rounds, it shall be resolved in the following order:

i. The team with highest memorial score after charging penalties qualifies for Quarter Finals.

ii. Highest Score of the team under the oral submissions scoring criteria head ‘Knowledge of Law & Facts’.

2 The Quarter-Final Rounds

2.1 The eight (8) teams that proceed to the Quarter Final Rounds, as determined by the Rules above, shall each argue only ONCE for the side allotted by draw of lots. The fixtures for the Quarter Final Rounds shall be decided through draw of lots.

2.2 Four (4) teams shall qualify for the Semi-Final Rounds on a knock out basis, i.e., the winner

of each Quarter-Final Round shall qualify to the Semi-Final Rounds. The knockout will be decided based on the oral rounds only, but if the teams get tied, the team with higher gross memorials score, i.e., the score of the memorials without deducting penalties, will win the round.

2.3 The maximum time for arguments per side shall be the same as in the Preliminary Rounds.

3 The Semi-Final Rounds

3.1 The four (4) teams that proceed to the Semi-Final Rounds, as determined by the Rules above, shall each argue only ONCE for the side allotted by draw of lots. The fixtures for the Semi-Final Rounds shall be decided through draw of lots.

3.2 Two (2) teams shall qualify for the Final Round on a knock out basis, i.e., the winner of each Semi-Final Rounds shall qualify to the Final Round. The knockout will be decided based on the oral rounds only. However, if the teams are tied, the team with higher gross memorials score, i.e., the score of the memorials without deducting penalties, will win the round.

3.3 Each side shall get a maximum time of 45 minutes to present their arguments, of which no Speaker shall be permitted to address the Court for more than 25 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal, respectively. The maximum time for Rebuttal is 4 minutes and the maximum time for Sur-rebuttal is 1 minute. Each speaker is required to speak for a minimum of 20 minutes exclusive of time taken for Rebuttals and Sur-rebuttal.

4 The Final Round

4.1 The two (2) teams that proceed to the Final Round, as determined by the Rules above, shall each argue only ONCE for the side allotted by draw of lots.

4.2 The team which wins the Final Round shall be declared as the 'Best Team.' The other team shall be declared as the 'Runners-Up'.

4.3 If the teams tied, the team with higher gross memorials score, i.e., the score of the memorials without deducting penalties, will win the round.

4.4 The maximum time for arguments per side shall be the same as in the Semi-Finals Rounds.

6. Scoring Criteria

S. NO.	MARKING CRITERIA	Max Marks
1.	Knowledge of Law	20
2.	Application of Law & Facts	20
3.	Ingenuity and ability to answer questions	20
4.	Style, Poise, Courtesy, Demeanor	15
5.	Organization and Flow of Arguments	15
6.	Reference to Memorials	10
	Total	100

7. Delay in Appearance/Presentation

If a team scheduled to take part in a Round does not appear within 10 minutes of the scheduled time, the other team present shall be allowed to submit ‘ex-parte’.

8. Compendium

It is not a mandate to submit a compendium, but if you do so, it is mandatory to do so in a pdf format and adhere to specific guidelines, that are:

- iii. To prevent needless bulk, you must only include the first page of the book/case or any other resource that you are referencing in the compendium for the book/case or any other resource that you are citing.
- iv. The teams are themselves in charge of creating a coherent and accessible compendium folder.
- v. The following is the format that the teams must use to name their files:

C- 'Team Code'-Side. For example, the Petitioner compendium of team code 20 should be named as 'C-20P'.

- vi. The organizing committee bears no responsibility due to any issues caused to judges in finding a relevant document or page.

V. RESEARCHER'S TEST

- i. Researcher's test will be conducted on 27th October 2021 on an Online platform.
- ii. The Researcher's Test shall be objective with the questions based on the applicable law, precedents and facts pertaining to the Moot Proposition.
- iii. The duration of the Researcher's Test shall be 60 minutes.
- iv. The Researcher's test shall consist of 50 (fifty) objective type questions carrying 2 (two) marks each. Each wrong answer would lead to a deduction of 0.5 marks.
- v. Score of the Researcher's Test shall be computed as the total of Score in Researcher's Test. [Note: In case two or more students score the same aggregate marks in the Researcher's test, higher rank will be awarded to the student scoring more marks in the written submission of the memorials.]
- vi. The Winner of the Test shall be determined by the highest score attained.

VI. ONLINE PLATFORM RULES

1. The participants must ensure that they have a stable internet connection with good video and audio facilities. They must use laptops or PC for the oral rounds.
2. The participants shall be permitted to use the screen share feature for making their submissions. Participants are required to use the latest version of Google Chrome or Firefox.
3. At the time when one participant is speaking, others are expected to keep their microphones on mute.

VII. AWARDS

The following awards shall be awarded in the competition:

i. **Best Team:**

- Prize money of Rs. 25,000/-.
- One Year Subscription of SCC Online to each Team Member worth Rs. 24,000 each.
- One Month Internship Opportunity under Mr. Narender Hooda, Senior Advocate, Supreme Court of India to each Team Member.
- One free course of their choice each from the Memo Pundits.

ii. **Runners Up:**

- Prize money of Rs. 15,000.
- One Year Subscription of EBC Learning to each Team Member worth Rs. 14,500 each.
- Rs. 1500/- discount coupon on any one course of their choice each from the Memo Pundits.

iii. **Best Speaker:**

- Prize money of Rs. 5,000/-.
- INR 1000/- discount on any one course of his/her choice from the Memo Pundits

iv. **Best Researcher:**

- Prize money of Rs. 5,000/-.
- INR 1000/- discount on any one course of his/her choice from the Memo Pundits.

v. **Best Memorial:**

- Prize money of Rs. 5,000/-.

vi. E-certificates of merit shall be given to all the teams qualifying for Quarter-finals and beyond.

vii. E-certificate of participation shall be given to all the participating teams.

viii. The awards shall be announced during the valedictory ceremony to be conducted on November 28, 2021.

ix. E-certificates of merit and e-certificates of participation will be e-mailed to the registered e-mail addresses.

Note: Cash awards will be sent after getting details of winners such as Institution ID card, & Bank Account details after the submission of due documents as required by the committee. It will be processed after the due process followed by the organisers.

VIII. MISCELLANEOUS

1. *General Etiquettes*

- i. Participants are expected to behave in a dignified manner and not to cause any inconvenience to the Organizers, the Judges of the Competition or any of the other participants.
 - ii. The Organizers reserves the right to take appropriate action for any unethical, unprofessional or immoral conduct.
-

2. *Interpretation of Rules and Regulations*

- i. All interpretations, as well as any waivers, consents or other decisions in the administration of the competition are at the complete discretion of the Organizers.
- ii. Any decision made by the Organizers shall be final and binding on all participating teams.

IX. MOOT PROPOSITION/RULES AND REGULATIONS

Any and all clarifications and queries regarding the Moot Proposition and Rules & Regulations shall be sought only via e-mail to mootcourtsociety@maims.ac.in.

Any queries (other than the Moot Problem) may be directed to the following persons:

Mr. Shivam Sethi	Student Convenor	+91-9599829969
Mr. Sarthak Budhiraja	Student Co-Convenor	+91-8588083076

LIST OF IMPORTANT DATES

Last Date of the registration form (submission of registration form online)	October 25, 2021
Last Date of Payment	October 25,2021
Confirmation of Participation	October 27, 2021
Allotment of Team Codes	October 27, 2021
Last Date for Seeking Clarifications	October 30, 2021
Release of Clarifications	November 4, 2021
Last Date of Submission of Soft Copy of Memorial Submission	November 13, 2021 (11:59pm)
Draw of Lots and Exchange of Memorial Submissions	November 26, 2021
Researcher's Test	November 27, 2021
Preliminary Rounds	November 27, 2021
Quarter-Final Rounds	November 27, 2021
Semi-Final Rounds	November 28, 2021
Final Rounds	November 28, 2021
Valedictory	November 28, 2021